

आयकर अपीलीय अधिकरण "बी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI WASEEM AHMED, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.1006/PUN/2017

निर्धारण वर्ष / Assessment Year : 2011-12

Patange Industries Pvt. Ltd.
Plot No.327/1, J Block,
MIDC, Bhosari,
Pune-411 026
PAN : AADCP2124N

.....अपीलार्थी / Appellant

बनाम / V/s.

The Deputy Commissioner of Income Tax,
Circle-10, Pune.

.....प्रत्यर्थी / Respondent

Assessee by : Shri Snehal Bote
Revenue by : Shri Vitthal Bhosale

सुनवाई की तारीख / Date of Hearing : 28.01.2021

घोषणा की तारीख / Date of Pronouncement : 29.01.2021

आदेश / ORDER

PER PARTHA SARATHI CHAUDHURY, JM:

This appeal preferred by the assessee emanates from the order of the
Ld. CIT(Appeals)-6, Pune dated 31.01.2017 for the assessment year 2011-12
as per the grounds of appeal on record.

2. The Ld. AR for the assessee through video conference submitted that the assessee wants to withdraw the grounds of appeals in light of the assessee opting for resolution under the provisions enumerated in the Direct Tax Vivad Se Vishwas Act, 2020 ('the VSV Act') and has filed an application dated 27.01.2021 along with Form-1 & Form-3 in this regard by stating as follows:

*“Ref : Patange Industries Pvt. Ltd.
PAN :AADCP2124N
Appeal No.1006/PUN/2017
Assessment year 2011-12
Sub : Application for withdrawal of appeal*

With respect to the above referred appeal, the appellant has opted for the Direct Tax Vivad Se Vishwas Act, 020 (DTVSV Act) to settle the dispute pending before your Honours. In this reference, the appellant had submitted Form 1 and Form 2 in accordance with Rule 3 of the Direct Tax Vivad Se Vishwas Rules, 2020 (The Rules) on 09/12/2020. Copy of the same is attached herewith as Annexure 1 for your Honours ready reference and record. Further, the Designated Authority has issued Form 3 in accordance with Rule 3 of the Rules 21/01/2021. Copy of the same is attached herewith as Annexure 2 for your Honours ready reference and record.

In view of the above and in accordance with Section 4(3) of the DTVSV Act, the appellant is hereby withdrawing the current appeal filed on 21.04.2017. The appellant undertakes that it shall pay/allow adjustment for the entire demand raised in Form 3 within the prescribed time limit under the DTVSV Act.”

The Ld. DR has no objection in case the assessee wishes to withdraw the appeal. Hence, we permit the withdrawal. Appeal of assessee is dismissed being withdrawn.

3. In the result, **the appeal of assessee is dismissed as withdrawn.**

Order pronounced on 29th day of January, 2021.

Sd/-
WASEEM AHMED
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 29th January, 2021.
SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-6, Pune.
4. The Pr. CIT-5, Pune.
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण, "बी" बेंच,
पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	28.01.2021	Sr.PS/PS
2	Draft placed before author	28.01.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		